

## LOK SABHA DEBATES

1885

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### LOK SABHA

Wednesday, May 31, 1967/Jyaistha 10,  
1889 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

#### ORAL ANSWERS TO QUESTIONS

Mr. Speaker: Questions 181, 182, 183, 185, 186, 187 and 188 may be taken up together.

Shri Kanwar Lal Gupta: There are six or seven Questions about Delhi Police. You may allot half an hour for these Questions. We have had already a discussion on this.

Mr. Speaker: Yesterday we took almost an hour on one Question.

Shri Kanwar Lal Gupta: You may allot half an hour for these Questions.

Mr. Speaker: Anyhow, we will see; we take up all these Questions together.

#### Action against the Striking Policemen in Delhi

\*181. Shri Shrichand Goel:  
Shri Virendra Kumar Shah:  
Shrimati Tarakeshwari Sinha:  
Shri Sradhakar Supakar:  
Shri N. R. Laskar:  
Shri Madhu Limaye:  
Shri S. M. Banerjee:  
Dr. Kam Manohar Lohia:  
Shri George Fernandes:  
Shri Mohan Swarup:  
Shri P. Ramamurti:  
Shri A. K. Gopalan:  
Shri Ram Sewak Yadav:  
Shri Maharaaj Singh Bharti:  
Shri Malaha Prasad:  
Shri Oskar Lal Borwa:  
Shri Prakash Vir Shastri:

Shri Deven Sen:  
Shri E. S. Vidyarthi:  
Shri Sharda Nand:  
Shri Indrajit Gupta:  
Shri Bibhutji Mishra:  
Shri K. N. Tiwary:  
Shri Bairaaj Madhok:  
Shri Ram Kishan Gupta:  
Shri S. C. Samanta:  
Shri A. K. Kisku:  
Shri S. N. Maiti:  
Shri Tridib Kumar Chaudhuri:  
Shri Yashpal Singh:  
Shri Hardayal Devgun:  
Shri Vasudevan Nair:  
Shri C. Janardhanan:  
Shri Chintamani Panigrahi:

Will the Minister of Home Affairs be pleased to state:

(a) the total strength of the Delhi Police Force;

(b) the number of those who went on strike in the middle of April 1967;

(c) the number of those who were arrested in this connection;

(d) the number of those who resumed duty;

(e) the number of those who have been dismissed from service in this connection;

(f) the number of those killed and compensation paid, if any;

(g) the likely action to be taken against the strikers; and

(h) the man-hours lost as a result of the strike?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The total strength is 15445 in all ranks.

(b) The number of persons belonging to the Delhi Police Force who absented themselves on 14/15.4.1967 was 2837 which number came down to 23 on 20th April, 1967.

(c) The number of policemen who were arrested in this connection was 1010.

(d) Excluding those arrested and a small number of absentees (four in number) all the rest resumed duty.

(e) 11 persons were dismissed from service in connection with these agitational activities on and after the 14th April, 1967.

(f) One member of the Delhi Police Force who had been arrested, and one member of the Border Security Force who was escorting the arrested persons, lost their lives in an unfortunate truck accident. The family of the deceased Delhi Policemen was given an ex-gratia payment of Rs. 5000 from the Prime Minister's Relief Fund over and above the normal entitlements under the rules.

(g) Persons against whom specific charges have been framed, will undergo trial in the courts of law in the normal course.

(h) It is not possible to make any realistic assessment of loss of man-hours as a result of the absenteeism.

#### **Khosa Commission on Delhi Police**

\*183. Shri Indrajit Gupta:  
Shri A. B. Vajpayee:  
Shri Balraj Madhok:  
Shri Bhagendra Jha:  
Shri K. M. Madhukar:  
Shri Manihal J. Patel:  
Shri Liladhar Kotaki:  
Shri Sradhakar Supakar:  
Shri N. R. Laskar:  
Shri A. K. Gopalan:  
Shri P. Ramamurti:  
Shri Yashpal Singh:  
Shri S. C. Samanta:  
Shri Madhu Limaye:  
Dr. Ram Manohar Lohia:  
Shri S. M. Banerjee:  
Shri George Fernandes:  
Shri B. S. Sharma:  
Shri Omkar Lal Barua:  
Shri Sitabati Mishra:

Shri K. N. Tiwary:  
Shri Mohan Swarup:  
Shrimati Tarkodwari Sinha:  
Shri N. S. Sharma:  
Shri Sharda Nand:  
Shri Brij Bhushan Lal:  
Shri Ram Singh Ayarwal:  
Shri Kanwar Lal Gupta:  
Shri J. H. Patel:  
Shri A. Sreedharan:  
Shri Shri Gopal Saboo:  
Shri Swell:  
Shri Ram Kishan Gupta:  
Shri Vasudevan Nair:  
Shri C. Janardhanan:  
Shri C. K. Bhattacharyya:  
Shrimati Sharda Mukerjee:  
Shri Rameshwar Rao:  
Shri E. Barua:  
Shri Vishwa Nath Pandey:  
Shri D. N. Patodia:  
Shri C. C. Desai:  
Shri Shiv Kumar Shastri:  
Shri Prakash Vir Shastri:  
Shri Molahn Prasad:  
Shri Chintamani Panigrahi:  
Shri K. P. Singh Deo:  
Shri F. K. Deo:  
Shri Dharendra Nath

Will the Minister of Home Affairs be pleased to state:

(a) the terms of reference of the Commission appointed by Government to go into the grievances of the Delhi Policemen;

(b) whether the Commission has submitted its report;

(c) if so, the recommendations thereof; and

(d) the decisions taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Commission has been appointed to inquire into and make recommendations on—

(i) the conditions of service, work and living of the non-gazetted members of the Police Force of the Union Territory of Delhi; and

(ii) the measures necessary to promote their efficiency and welfare.

(b) The Commission has submitted an interim report and the final report is awaited.

(c) and (d). The recommendations made by the Commission are under active consideration of Government. It will not be in public interest to disclose the contents of the report until the Government have completed its examination.

Shri S. M. Banerjee: I want to make a submission about the answer given to parts (c) and (d) of Q 182.. (Interruptions).

Mr. Speaker: Not at this stage.

**Strike by Delhi Policemen**

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\*182. Shri Bhogendra Jha;  
 Shri K. M. Madhokar;  
 Shri Shrichand Goel;  
 Shri Virendra Kumar Shah;  
 Shrimati Tarkeshwari Sinha;  
 Shri Kanwar Lal Gupta;  
 Shri Prakash Vir Shastri;  
 Shri R. S. Vidyarthi;  
 Shri D. C. Sharma;  
 Shri Yashpal Singh;  
 Shri Inderjit Malhotra;  
 Shri Dhirendranath;  
 Shri P. K. Deo;  
 Shri K. P. Singh Deo;  
 Shri Mohan Swarup;  
 Dr. Ranen Sen;  
 Shri Nath Pal;  
 Shri Sharda Nand;  
 Shri Onkar Lal Berwa;  
 Shri S. M. Banerjee;  
 Shri Madhu Limaye;  
 Dr. Kam Manohar Lohia;  
 Shri Indrajit Gupta;  
 Shri Bibhuti Mishra;  
 Shri C. K. Bhattacharyya;  
 Shri Arjun Singh Bhadoria;  
 Shri Samar Gaba;  
 Shri P. K. Ghosh;  
 Shri Atam Das;  
 Shri D. N. Patodia;  
 Shri S. K. Tapariah;  
 Shri Gadlingana Gowd;  
 Shri Mohamed Inam;  
 Shri Kashi Nath Pandey;  
 Shri Sarjee Pandey;

Shri B. Barua;  
 Shri C. C. Desai;  
 Shri Kam Sewak Yadav;  
 Shri Maharaj Singh Kharti;  
 Shri Mohan Prasad;  
 Shri Devan Sen;  
 Shri George Fernandes;  
 Shri Bairaaj Madhok;  
 Shri S. C. Samanta;  
 Shri A. K. Kisku;  
 Shri S. N. Maiti;  
 Shri Tridib Kumar Chaudhuri;  
 Shri Hridayal Devgun;  
 Shri Vasudev Nair;  
 Shri C. Jaanardhanan;  
 Shri Shiv Kumar Shastri;

Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Policemen went on strike recently in support of their demands;

(b) if so, the demands made by the striking Policemen;

(c) whether Government have examined them; and

(d) if so, the decision taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b) On 14th and 15th April, 1967, a number of policemen of the Delhi Police absented themselves from duty consequent on the dismissal of 7 policemen.

(c) and (d). A number of measures for redressing the legitimate grievances of members belonging to Delhi Police Force were taken on hand in October 1966. A Commission of Inquiry was also appointed in November, 1966 to inquire into and make recommendations on the conditions of service, work and living of the non-gazetted members of the Delhi Police Force, and measures necessary to promote their efficiency and welfare. The Commission have submitted an interim report which is under consideration of the Government of India and the final report is awaited.

## दिल्ली पुलिस द्वारा आन्दोलन

185. श्री विभूति मिश्र :

श्री क० ना० तिवारी :

श्री अनन्तराव पाटिल :

डा० कर्णो सिंह :

श्रीमती निल्लेप कौर :

श्री श्रीकार लाल बेरवा :

श्री भीठा लाल :

श्री क० प्र० सिंह देव :

श्री धीरेन्द्रनाथ :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में अप्रैल, 1967 में जो पुलिस आन्दोलन हुआ था, उसमें कुछ राजनैतिक दलों का हाथ था;

(ख) यदि हाँ, तो इन राजनैतिक दलों के नाम क्या हैं; और

(ग) पुलिस को राजनीति से दूर रखने के लिये क्या कदम उठाने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख) ऐसा विश्वास करने के कारण मौजूद है कि दिल्ली पुलिस के अराजकचित कर्मचारियों में असन्तोष भड़काने में कुछ राजनीतिक दलों से सम्बद्ध व्यक्तियों का हाथ था।

(ग) केन्द्रीय अर्सेनिक सेवाएं (आचार) नियमावली, 1964 (जो दिल्ली पुलिस बल के सदस्यों पर भी समान रूप से लागू है) में किसी भी सरकारी कर्मचारी को किसी राजनैतिक दल में भाग लेने वाले किसी संगठन का सदस्य बनने अथवा उससे किसी भी प्रकार का सम्बन्ध रखने का निषेध है। पुलिस बल (अधिकार-निर्बन्धन) अधिनियम, 1966 में भी पुलिस बल के सदस्यों को किसी राजनैतिक संस्था अथवा राजनैतिक संस्थाओं के किसी वर्ग का, केन्द्रीय सरकार अथवा विहित-अधिकारी की स्पष्ट स्वीकृति के बिना सदस्य बनने या उसके साथ किसी भी प्रकार से सम्बन्ध रखने पर भी निषेध है।

Shri P. K. Deo: No answer to part (b) of Question 185, namely, the names of such parties, has been given.

Mr. Speaker: Yes, the names of such parties.

Shri Vidya Charan Shukla: I have given a combined answer for (a) and (b).

Sri P. K. Deo: He has not given the names of the parties. He should give the names.

Mr. Speaker: He wants to know the names of the parties.

Shri Vidya Charan Shukla: I can give the names of the parties, if the hon. Member wants.

Some hon. Members: Yes.

Shri Vidya Charan Shukla: The political parties mainly concerned were SSP and Communist Party.

Shri P. K. Deo: Which Communist Party? There are two.

Mr. Speaker: He can ask questions later on.

श्री मधु लियये : कौन सी कम्युनिस्ट पार्टी ? एक या दोनों ?

Shri Krishna Kumar Chatterjee: Which Communist Party?

Shri Vidya Charan Shukla: Both Left and Right.

## Delhi Police Union

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\*186. Shri K. P. Singh Deo:

Shri Dhirendranath:

Shri Anantrao Patil:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an Indian settler in Singapore helped organise the Delhi Police Union and the recent Police agitation in the Capital; and

(b) if so, the action taken by Government in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) In the month of October 1966, a Malaysian national of Indian origin, staying in Delhi, was found to have played an undesirable role in inciting the non-gazetted members of the Delhi police force to indulge in acts subversive of discipline.

(b) As soon as this came to the notice of Government, he was promptly deported.

**Delhi Police Agitation**

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\*187. **Shri F. Ramamurti:**  
**Shri A. K. Gopalan:**  
**Shri Shri Gopal Saboo:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Policemen arrested during the recent agitation in Delhi went on hunger strike on the 21st April, 1967 in jail;

(b) the total number of Policemen participating in the hunger strike;

(c) what were the demands of the hunger strikers; and

(d) the steps taken by the Government to avert the hunger strike?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir.

(b) 971.

(c) The demand was that they should be given 'B' Class treatment in the jail.

(d) The undertrials were advised to apply individually giving the necessary particulars, as required under the rules, for consideration of their cases on merit.

**Commissioning of the Services of C.R.P., B.S.F. and M.P. Police during Delhi Police Strike**

188. **Shri B. K. Modak:**  
**Shri Umashankar:**  
**Shri Bhagaban Das:**

**Shri Ganesh Ghosh:**  
**Shri Mohammad Ismail:**  
**Shri Manibhai J. Patel:**  
**Shri N. S. Sharma:**  
**Shri Sharda Nand:**  
**Shri A. B. Vajpayee:**  
**Shri P. Ramamurti:**  
**Shri A. K. Gopalan:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Police Force had been replaced by the Central Reserve Police and Border Security Forces recently at some important public places;

(b) if so, the names of the places and the number of Police Force personnel thus replaced;

(c) whether Government had also asked the Madhya Pradesh Government for some battalions to cope with the trouble; and

(d) if so, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) During the period when certain non-gazetted members of Delhi Police Force were indulging in acts of indiscipline and illegal activities, the Delhi Police Force was augmented by commissioning the services of the contingents of the C.R.P.

(b) It will not be in public interest to disclose these details.

(c) and (d). On this occasion, some armed police units were borrowed from one of the neighbouring States viz. Madhya Pradesh, as is done from time to time to meet any law and order situation in Delhi.

**Shri Nath Pai:** What is the method you are going to follow?

**Mr. Speaker:** There are seven questions together.

**Shri Nath Pai:** And 189 Members asking them.

**Mr. Speaker:** Therefore, I will call one or two Members from each question, the first two names or something like that. Otherwise, what else can be done? If any hon. Member has any other procedure to suggest, I am prepared to follow it.

**श्री नबु लिवडे :** मेरा सुझाव यह है कि सब नामों को आप इकट्ठा कीजिये और एक घाबरी को एक ही बत्ता बुलाइये और सब गूटों को मौका दीजिये ।

**Mr. Speaker:** That is what I say. Even though a Member's name appears in all the questions, only once he will be called.

**Shri Ranga:** I would like to know whether you were really serious when you said yesterday that you would call only backbenchers.

**Mr. Speaker:** No, no. Backbenchers also will be called. It is not that only they will be called. Their complaint is that the leaders always take away the opportunities. Now they will also be called. That does not mean that the frontbenchers will be ignored.

I will call two or three names from each question. There are seven questions; so I will call about 20 names.

**Shri Indrajit Gupta:** In accordance with what you said yesterday, preference might be given to backbenchers.

**श्री विजुति मिश्र :** जिस का पहला नाम है सवाल में उसको तो आप को दो चांस देने चाहियें । हमने सवाल किया है हम को तो दो चांस मिलने चाहियें ।

My name stands first in one of the questions.

**Shri Shoo Narain:** On a point of order.

मैं प्रार्थना करता हूँ कि जो सिस्टम है उसको आप बंद करें । ये जो हमारे आई हैं वे बीच बीच और पन्चीस के अंतराल करना लेते हैं और...

**श्री नबु लिवडे :** आप मेहनत करो ।

**श्री लिव नारयण :** हमें मालूम है जिसकी मेहनत आप करते हैं ।

**Mr. Speaker:** Order, order.

**Shri Shoo Narain:** You have to change the system.

**Mr. Speaker:** In spite of the fact that the hon. Member's name does not appear in a question, I am allowing him at least one question.

**Shrimati Tarkeshwari Sinha:** He is not a Member. He is an institution. Therefore, he must be given special consideration.

**Shri Shrichand Goel:** He has become an institution since he started sitting with Shrimati Tarkeshwari Sinha.

**Shri Shoo Narain:** He should learn etiquette.

**Shri Shrichand Goel:** I would like to know the number of policemen who are still behind bars and also whether in view of the sympathetic attitude of the Home Minister, any one of the dismissed employees has been reinstated. Thirdly, I would like to know when the interim report of the Commission was submitted and at what stage its examination is in the Home Ministry at the moment.

**Shri Vidya Charan Shukla:** As I said earlier, there are 1,010 members of the police force who were arrested as a result of this agitation. Of these, 50 have been discharged and 10 released on bail...

**Shri S. M. Banerjee:** After the High Court, judgement.

**Shri Vidya Charan Shukla:** There is no question of reinstatement of any dismissed policeman. All the cases are before the law courts. We shall await their verdict and take appropriate action afterwards.

The interim report of the Police Commission was received a few weeks back and we have sent it to

the Ministry of Finance. We are considering it in consultation with that Ministry.

**Shri Virendrakumar Shah:** During the discussion of the adjournment motion on this subject, serious allegations were made that proper facilities are not being given to the policemen in jail and the magistrates also do not come and examine them. May I know whether all the policemen who are in jail since October or longer perhaps have had the opportunity to appear before the magistrates? If not, what number has appeared and what number has yet to appear and why were they denied the facilities to appear before the magistrate and thus detained illegally?

**Shri Vidya Charan Shukla:** All the policemen under trial have been given due facilities to appear before the magistrate. We have looked into the matter....

श्री मधु लिखते : संविधान में क्या है ?  
यहाँ यह है कि चौबीस घंटे में रखना ही है ।  
तब कैसिलिटीज का क्या मतलब है ?

**Shri Vidya Charan Shukla:** I want to complete my answer.

When all these policemen were interned, we saw to it that they were given due facilities. After trial commenced, we also took particular care to see that every policeman was given due facilities admissible to him under law. Nobody was denied legal facilities.

**Shri Virendrakumar Shah:** The question was about the number of policemen who have appeared before the magistrate.

**Shri Vidya Charan Shukla:** I think about 600 of them have already appeared. Chargesheets against the rest of them are being prepared and as soon as they are ready, they will also be produced before the magistrates.

**Shri Virendrakumar Shah:** So about 400 are still behind bars without being produced before the magistrate.

**Shrimati Tarkeshwari Sinha:** Since by the very nature of their service, policemen are not allowed to form a union, may I know whether some kind of joint council is proposed to be set up where their grievances could be heard directly?

**Shri Vidya Charan Shukla:** It was exactly for this reason that a welfare association was set up with the active encouragement of the I.G. Police. The members of the police force also fully cooperated, and things were going on very well until some political elements intervened in the matter.

**Shri Sradhakar Supakar:** The Khosla Commission's report was submitted six weeks back. Has any interim relief been given to the police force after receiving that report?

**Shri Vidya Charan Shukla:** I have already answered that after we received the interim report, we are examining the matter. As soon as we come to a decision, we shall announce it.

**Shri Sradhakar Supakar:** What time will it take?

**Shri N. R. Laskar:** My name is also there.

**Mr. Speaker:** Everyone whose name appears cannot be called.

**Shri Indrajit Gupta:** Is it a fact that these policemen who were arrested and kept in jail have been denied their demand or request for being classified as B class prisoners? If so, why was this discrimination practised against them in contrast with a higher status accorded to those who were arrested in November in connection with the violent disturbances outside this House on the issue of cow slaughter? Also, why were these 11 members—I think he mentioned that 11 members had been dismissed from service—selected out of so many thousands? Were they given

any chargesheets and any opportunity to reply to the charges before they were dismissed?

**Shri Vidya Charan Shukla:** As far as the facilities in jail are concerned, I submit there are definite rules on the subject and the courts decide about the class to be given to under-trial prisoners. When this matter came up, these policemen were asked to give their educational qualifications and other particulars required under the rules. When their applications were received, they were classified according to the rules which had been fixed by the courts which are trying them.

As regards the second question, 11 policemen were dismissed because of gross indiscipline, under a provision of the Constitution under which no chargesheet is necessary. They were dismissed in those circumstances.

**Shri Indrajit Gupta:** Is it a fact that all of them have been given C class status in prison and not a single policeman who was arrested has been given B class? Am I to take it that none of them had fulfilled those qualifications whereas all those who were arrested in November and who were put in B class, fulfilled them?

**Shri Vidya Charan Shukla:** There is no discrimination of any kind. If any of them conformed to the rules which have been laid down for the purpose, they would certainly be given that status in jail.

**Shri Indrajit Gupta:** What is that rule?

**Shri Vidya Charan Shukla:** The rules are there.

**Mr. Speaker:** Rules cannot be discussed now.

**श्री जयु लिमये :** भेरी विनती है कि नियम सभा पटल पर रखे जायें ताकि हम देख सकें ।

**Mr. Speaker:** It is a different document.

**Shri Vidya Charan Shukla:** It may be in the Library.

**श्री प्रमल बिहारी बाजपेयी :** खोसला कमीशन की अन्तरिम रिपोर्ट के बारे में मन्त्री महोदय ने कहा है कि उस रिपोर्ट की सिफारिशों को बताना सार्वजनिक हित में नहीं है । मैं इस बात की और आपका ध्यान खींचना चाहता हूँ । मन्त्री को अधिकार है कि वह सार्वजनिक हित में किसी सूचना को देने से इंकार कर दे, लेकिन इस अधिकार का उपयोग संसद् को जानकारी प्राप्त करने से रोकने के लिए नहीं किया जा सकता है । प्रत्यक्ष महोदय, आप को इस बात का निर्णय करना होगा कि क्या इस रिपोर्ट की सिफारिशों को न बताना सार्वजनिक हित में है । मैं निवेदन करना चाहता हूँ कि गजेन्द्र-गडकर कमीशन केन्द्रीय कर्मचारियों के महंगाई भत्ते के प्रश्न पर विचार कर रहा है । उसकी अन्तरिम रिपोर्ट आई है और उस पर सरकार ने धाचरण भी किया है । इस स्थिति में क्या पुलिस वालों की नौकरी की शर्तों, तनखाह और भत्ते के बारे में कमीशन की रिपोर्टों को गुप्त रखना सार्वजनिक हित में है इस का निर्णय आप को करना होगा । हजारी की अन्तिम रिपोर्ट आ गई है और उस पर चर्चा हो रही है ।

**कुछ माननीय सदस्य :** सवाल क्या है ?

**श्री प्रमल बिहारी बाजपेयी :** सवाल यह है कि मन्त्री महोदय स्पष्ट करें कि वह खोसला कमीशन की अन्तरिम रिपोर्ट को छिपा कर कौन से सार्वजनिक हित का रक्षण कर रहे हैं और उन को उस रिपोर्ट को सदन के सामने रखने में क्या आपत्ति है ।

क्या यह सच है कि सरकार कमीशन की अन्तरिम रिपोर्ट से सहमत नहीं है और कमीशन से कहा जा रहा है कि उसने जो अन्तरिम रिपोर्ट दी है उसमें सरकार के साधनों का ख्याल नहीं किया गया है और कमीशन जों फ़ाइल रिपोर्ट देने वाला है उसमें वह सरकार की कठिनाई का ध्यान रखे ? इस तरह के आरोप लगाए जा रहे हैं कि जान-बूझ कर अन्तरिम रिपोर्ट को दबाया जा रहा है । मैं पूछना चाहता हूँ कि मन्त्री महोदय को कमीशन

की सन्दर्भ रिपोर्ट को सदन के सामने रखने में क्या प्रापति है।

**The Minister of Home Affairs (Shri Y. B. Chavan):** May I say that it is not a question of concealing the report, but certainly, as my colleague said, it is not in the public interest, because when the report and its recommendations are under active consideration of the Government in consultation with the Finance Ministry, it will not be possible to have the publication of the report. Our idea is not to conceal or hide it, certainly the report will be published along with the decision of the Government.

**Shri S. M. Banerjee:** On a point of order.

**Mr. Speaker:** No point of order on this.

**Shri S. M. Banerjee:** Kindly hear me.

**Mr. Speaker:** All right. I will hear the point of order. I will not allow the Minister to answer.

**Shri S. M. Banerjee:** If you do not want us to raise any point of order...

**Mr. Speaker:** I said I will hear the point of order. Unfortunately, I have to answer the point of order.

**Shri S. M. Banerjee:** The hon. Minister Shri Shukla, in reply to Q. 182, especially in reply to (b) and (c) said that it was in the public interest not to disclose the report. I want a ruling on this from you whether he can use this particular rule of public interest. The Khosla Commission, according to his own statement...

**Mr. Speaker:** That is what exactly Mr. Vajpayee wanted.

**Shri S. M. Banerjee:** I want your ruling on this.

**Mr. Speaker:** Shri Madhok.

श्री बलराज मधोक : मंत्री महोदय ने अभी उत्तर देते हुए कहा है कि इस प्रान्दोलन में कुछ पोलिटिकल पार्टीज का हाथ था और इस सम्बन्ध में उन्होंने एत० एत० पी० और कम्युनिस्ट पार्टी का नाम भी लिया। यह भी तथ्य हैं कि कुछ पार्टियों के उकसाने के कारण पुलिसमैन, जिनका राजनीति से सम्बन्ध नहीं था, कुछ गलती कर बैठे। मैं यह जानना चाहता हूँ कि इस तथ्य को ध्यान में रखते हुए कि कुछ पोलिटिकल पार्टीज के कारण कुछ लोगों से भूल हुई, उन हजारों इन्फोसैंट लोगों को विक्रि-माइज करना और सजा देना कहां तक उचित है जो किसी कारण बहकावे में आ गए। जिन लोगों ने इन पुलिस वालों का उकसाया क्या मंत्री महोदय उनको सजा देंगे और उन हजारों लोगों को राहत देंगे और उनको छोड़ देंगे, जो बेचारे जेल में डाल दिये गए हैं और जिन के बीबी-बच्चे रो रहे हैं, क्योंकि इस में उनका उतना दोष नहीं है जितना कि उनको उकसाने वालों का है ?

**Shri Y. B. Chavan:** The presumption on which the hon. Member has put this question is that only those who instigated possibly are responsible. Politically they are responsible, but legally those who broke the law are more responsible.

**Shri S. M. Banerjee:** Political parties are not responsible.

**Shri Virendrakumar Shah:** The Member says they are irresponsible.

**Shri Y. B. Chavan:** It is for the House to take a view, I cannot say. (Interruptions). I have not completed my answer. My point is that there is no question of somebody who is innocent being maltreated, or that some injustice is done to him. Naturally we will have to go by the legal verdict in the matter. The question of undeserved mercy should not be brought in.

श्री मधु सिन्घे : सम्प्रदाय महोदय, मैं निवेदन करना चाहता हूँ कि मन्त्री महोदय ने दो दफा संयुक्त लोकनिष्ठ पार्टी और कम्युनिस्ट

पार्टी का नाम लेकर कहा कि उन्होंने पुलिस वालों को उकसाया। मैं धायकी मार्केट मन्त्री महोदय को चुनौती देना चाहता हूँ कि स्वयं उन्होंने पुलिस पर जुल्म करके उन लोगों को उकसाया या राजनीतिक दलों ने उकसाया, इस बात का निर्णय करवाने के लिए क्या वह अपने सुबूत लेकर किसी जज के सामने या इस सदन की कमेटी के सामने धाने के लिए तैयार हैं। इस तरह हवा में बात करने का क्या फायदा है? मन्त्री महोदय की तरफ से जवाब धाना चाहिए कि क्या वह इस चुनौती को स्वीकार करने के लिए तैयार हैं। इस तरह के एक-तरफा आरोप लगाने से क्या फायदा है?

**Shri Y. B. Chavan:** This is not one of the matters for the High Court judges to look into.

**श्री मधु लिम्बे :** तो फिर सदन की एक कमेटी बैठे। अगर मन्त्री महोदय इस तरह आरोप लगाते जायेंगे, तो कोई नतीजा नहीं निकलेगा। वह एम्बायरी से क्यों भागते हैं?

**श्री बिभूति मिश्र :** क्या यह सत्य है कि पुलिस वाले बहुत दिनों से अपनी धीबेंसिज सरकार के सामने रखते रहे, लेकिन सरकार उन को भनसुना करती रही, जिस का नतीजा यह हुआ कि पुलिस वालों में असन्तोष फैला? क्या यह भी सही है कि सिगापुर से एक आदमी वहाँ धाया और बरसों तक यहाँ रह कर पुलिस में असन्तोष फैलाता रहा और एस० एस० पी० और दोनों कम्युनिस्ट पार्टियों ने मिल कर इस स्थिति का फायदा उठाया?

**श्री मधु लिम्बे :** क्या फायदा उठाया? हम अन्याय के खिलाफ लड़ते हैं और लड़ते रहेंगे, चाहे सेना हो या पुलिस हो। बिना सबूत के आरोप लगाते जाने का कोई भ्रम नहीं है।

**श्री बिभूति मिश्र :** मैं यह जानना चाहता हूँ कि पुलिस वालों की धीबेंसिज को सरकार ने क्यों नहीं दूर किया। जब राजनीतिक पार्टियाँ और सिगापुर का एक आदमी वहाँ

धाकर पुलिस वालों को उकसाते रहे, तो उस समय सरकार का गुप्तचर विभाग क्या कर रहा था? क्या यह सही है कि इस मामले में सरकार का गुप्तचर विभाग बिल्कुल फेल हो गया, जिसका नतीजा यह हुआ कि सरकार ने समय पर उपयुक्त कार्यवाही नहीं की?

**श्री विद्याचरण शुक्ल :** जहाँ तक पुलिस वालों की धीबेंसिज का सम्बन्ध है, सरकार ने उनकी तरफ पूरा ध्यान दिया और उनको दूर करने के बारे में कार्यवाही भी शुरू हो गई थी। उन की माँग बहुत कुछ मान ली गई थी और उनके सम्बन्ध में कार्यवाही चल रही थी। यह जो आन्दोलन चला और जो हादिसा हुआ, उनका इन धीबेंसिज में कोई सीधा सम्बन्ध नहीं है। जहाँ तक मलेशियन व्यक्ति का सम्बन्ध है, वह बहुत दिनों तक कोई थलत कार्यवाही नहीं कर पाए। जब उन्होंने थलत कार्यवाही करना शुरू किया, तो हमारे गुप्तचर विभाग को उस का पता लग गया और उनको पकड़ कर हिन्दुस्तान से बाहर भज दिया गया। इस बारे में कोई शकलत नहीं हुई।

**श्री बिभूति मिश्र :** मेरे सवाल का जवाब नहीं धाया है। मैं यह जानना चाहता हूँ कि एस० एस० पी० और दोनों कम्युनिस्ट पार्टियों के खिलाफ क्या कार्यवाही की गई है।

**श्री विद्याचरण शुक्ल :** इस के बारे में मन्त्री महोदय ने जवाब दे दिया है।

**श्री बिभूति मिश्र :** कहां जवाब दिया है? जो लोग पुलिस को भड़कते रहे, हो सकता है कि धागे चल कर वे फ़ौज को भी भड़कावें। उन के खिलाफ क्या कार्यवाही की गई है?

**Mr. Speaker:** He says he has already answered it.

**Shri Bibhuti Mishra:** What steps have you taken? Have you put them in jail? You have taken no serious steps.

**Shri P. Ramamurti:** Mr. Speaker, on a point of order. Ministers have been bandying about charges against political parties. A political party is not an abstract thing; it is something concrete and those political parties are represented in the House by concrete living human beings, Members of this House. I am one of those living beings. Therefore, when unsubstantiated charges are levelled against Members of this House, can that be allowed? Either the Minister can offer to substantiate them by means of a committee or he can, if he has got the courage, prosecute any responsible Member of those parties. In the absence of that, I would like to ask the Speaker—I would like to have your ruling—whether the Minister can offer to substantiate them by means of a committee or he can, if he has got the courage, prosecute any responsible Member of those parties. In the absence of that, I would like to ask the Speaker—I would like to have your ruling—whether the Minister can offer to substantiate them by means of a committee or he can, if he has got the courage, prosecute any responsible Member of those parties. In the absence of that, I would like to ask the Speaker—I would like to have your ruling—whether the Minister can offer to substantiate them by means of a committee or he can, if he has got the courage, prosecute any responsible Member of those parties. In the absence of that, I would like to ask the Speaker—I would like to have your ruling—whether the Minister can offer to substantiate them by means of a committee or he can, if he has got the courage, prosecute any responsible Member of those parties.

**Mr. Speaker:** Shri Ranga.

**Shri P. Ramamurti:** What is your ruling, Sir?

श्री शिवनारायण : रंगा से पहले मैं उठ, हुआ हूँ, मैंने पहले प्वाइन्ट ऑफ़ ऑर्डर रैज किया है... (व्यवधान)... मैं इस शोर से बहराने वाला नहीं हूँ, आप से कमजोर नहीं हूँ। हम भी इस हाउस के मेम्बर हैं... (व्यवधान)...

Who are you? (Interruption).

**Mr. Speaker:** Prof. Ranga.

**Shri Ranga:** I do not want to raise any point of order as such. It is your privilege to give answers to the Members who raise points of order. But then I rise to speak on a point of order raised by Shri P. Ramamurti. I have nothing to do with this controversy in regard to this strike and all that has happened till now. I am only concerned with the narrow-point whether it would be proper for Ministers on that side to level such charges against political parties when their representatives, their leaders, happen to be in this House. As Mr. Rama-

murti has put in, today, it is their turn; tomorrow it may be our turn, and while we function in this House, we have got to take our tasks very seriously and deal with the matters in a responsible manner. If it is not possible for you to give a decision now, I would plead with you in all seriousness to take some time, to give some thought to it and give us a ruling later on. The point is whether it is proper; they may say, and they may regret to have to say that, according to their information, such and such parties seem to have played a major role in instigating these people; even that would be objectionable, to have made this general and blanket charge that such and such parties were responsible in exciting them without making any enquiry at all. That, according to me, is not proper and it is likely to do damage to the reputation of this House and to our position in this House as leaders of political parties. I would like the Ministers also to give some thought to it and see if it is possible for them to amend their own statement, if not today, some time later—tomorrow—when you will be pleased to give your ruling so that we would be on the safe side in regard to this matter.

श्री शिवनारायण : सर, मेरा प्वाइन्ट ऑफ़ ऑर्डर यह है कि पहले हमारे होम मिनिस्ट्री के मिनिस्टर ऑफ़ स्टेट ने कहा था कि कुछ पोलिटिकल पार्टियाँ, उन का नाम नहीं लिया था, लेकिन फिर उधर से शोर हुआ कि उन के नाम बताये जायें... (व्यवधान)...

**Mr. Speaker:** Order, order. Shri Tenneti Viswanatham.

**Shri Tenneti Viswanatham:** My point of order is very simple. When cases are going on there in courts, is it proper for the Minister, either under the rules or any other procedure, to say that these matters which are now pending before the court were all instigated by certain political parties whom he has chosen to name here? Is it not clearly out of order as it would prejudice the trial?

श्री प्रकाशचौर झारखी : अध्यक्ष महोदय, मैं श्री रंगा के बिचारों से सहमति व्यक्त करते हुए आप से निवेदन करना चाहता हूँ कि आपकी स्मरण होना कि पहले गृह मन्त्री श्री गुलजारी खान्ना ने जब बामपंथी कम्युनिस्टों की गिरफ्तारी इस देश में हुई थी, उस समय इस सदन में एक वक्तव्य दिया या घोर उन कारणों को बताया था कि कौन कौन से कारण इस प्रकार के थे कि जिनकी वजह से बामपंथी कम्युनिस्टों की गिरफ्तारी का निगम लेना पड़ा। यह बात दूसरी है कि उनमें कितने कारण ऐसे थे जो सन्तोषजनक थे और कितने ऐसे थे जो असन्तोषजनक थे। सभी भी जब पुलिस पर काम रोको प्रस्ताव माया था तो गृह मन्त्री श्री चक्राण ने इस प्रकार का वक्तव्य देते हुए बताया था कि त्रिवेन्द्रम में किसी ने कहा था कि दिल्ली का पुलिस प्रान्दोलन एक क्रान्ति थी जो किसी कारण बीच में रुक गई। अगर सरकार के पास इस प्रकार के तथ्य हैं कि संयुक्त सोशलिस्ट पार्टी और कम्युनिस्ट पार्टी इस प्रान्दोलन के पीछे थीं और इस प्रान्दोलन का रूप कुछ घोर ही था, तो बेरा निषेधन है कि उन्हें उन तथ्यों को छुपाना नहीं चाहिए, उन को सदन के सामने घोर देश के सामने लाना चाहिये।

**Shri F. Venkatasubbaiah:** There are two points here. Government have said in their reply that behind this police strike, there is the hand of certain political parties. Government is in possession of information to come to this decision. Government is perfectly within its jurisdiction to say that there is the hand of some political parties in it. Yesterday in the calling attention motion, Mr. Banerjee made certain allegations against certain Ministers, but he could not come out with any substantial proof. Yet he made the wild allegation.

**Shri S. M. Banerjee:** That is substantiated by the explanation they have given. Read it.

**Shri F. Venkatasubbaiah:** Here the Government have assumed the responsibility of telling that they have got in their possession information to come to this conclusion. It is for the Members to refute it.

**Shri Nambar:** We have refuted it.

**Mr. Speaker:** As Mr. Ranga said, I cannot give any ruling now. After all, allegations are made by both sides. It is said that somebody is given a licence because Congress Party is being given money. Both sides make allegations.

**Shri Hem Barua:** By our action and our conduct, we are vitiating the atmosphere in the country. There is indiscipline all round. Therefore, there should be a truce between the ruling party and the opposition parties and there should be no wild allegations made against anybody. (Interruptions).

**Shri Chintamani Panigrahi:** When you are speaking he should not go on interrupting like that. (Interruptions).

**Mr. Speaker:** I wish both sides avoid it. I am not giving any ruling now. Government naturally must have had some information. I do not know what information or facts they have.

**Shri Y. B. Chavan:** Our approach in this matter has been this. From the very beginning, we have been very careful to keep this question outside political party controversies. Even when we had some information, we never mentioned any political parties, because after the general elections, a certain political situation has emerged and we thought it fit not to bring in any political party's name, even though we have some information. Today a specific question was asked whether political parties were involved. Even to that we gave a restrained written reply. Then it was insisted that the parties' names be mentioned. So, the parties were mentioned. We have not made any allegation against any particular

Member. The question was asked whether any political parties were involved. If our information is 'yes', I would be a liar if I say 'no'.

**Shri Pileo Mody:** No, Sir, you should have withheld it in the public interest.

**Shri Y. B. Chavan:** This is our main approach to the problem. The idea is not to make allegations against anybody. The Government's idea is not to bring in political parties or individuals. Our idea is to use the utmost restraint in this matter.

**Shri Surendranath Dwivedy:** Sir, I want to ask whether, whenever the Government has in its possession any evidence against any political party, which is represented in this House, as being involved in any such unlawful activity, before they make a statement in the House or outside, they would write to the political party concerned saying that such and such evidence has reached the hands of the Government against them, they would discuss the matter with them and take them into confidence. They may agree or they may not agree, that is a different thing altogether. May I know whether that procedure has been followed or at least they would like to follow such a procedure?

**Mr. Speaker:** Was it in vogue?

**Shri Surendranath Dwivedy:** I want to know whether they would like to follow such a procedure.

**Shri Nath Pai:** Let them make a revolutionary beginning.

**Mr. Speaker:** It is a new procedure that the hon. Member is suggesting. Let them consider it. I do not expect them to answer 'yes' or 'no' now. Let them give thought to it.

**Shri P. K. Deo:** The Government mentioned about some Malaysian national having some hand in this agitation. May I know if the Government has tried to find out the antecedents and the political affilia-

tion of that individual from the Malaysian Government?

**Shri Vidya Charan Shukla:** Yes, Sir. We found the background also and that is why we took a decision to deport him outside.

**श्री क० ना० तिवारी :** सर, प्रोन ए प्वाएंट ऑफ ऑर्डर, कल भी एक क्वेश्चन . . .

**Shrimati Sharda Mukerjee:** Sir, I rise to a point of order.

**Mr. Speaker:** He is also raising a point of order.

**Some hon. Members:** Ladies must have preference.

**Shrimati Sharda Mukerjee:** Sir, unless one develops, in this House, the lungs of some opera singer and shouts at the top of his or her voice one has no chance whatsoever. At least you, Sir, should give some protection to those of us who adopt more civilised methods.

**श्री क० ना० तिवारी :** कल भी यहां पर एक क्वेश्चन यहां पर बंद कर चला और आज भी 45 मिनट से एक ही प्रश्न चल रहा है . . . (व्यवधान)

**Mr. Speaker:** You are only taking up more time of the House I have understood your point of order.

**श्री क० ना० तिवारी :** 6 प्रश्न से क्या हुआ ? एक ही क्वेश्चन है तो मैं इस पर प्रथम सहोदय, आप की व्यवस्था चाहूंगा कि फिर इतने क्वेश्चन्स ऐडमिट करने की आवश्यकता क्या है और क्या आप के द्वारा हाउस या चैंबर में ऐसा डिस्मिशन हो गया है कि जो बड़े बड़े क्वेश्चन्स है वह एक ही होंगे ।

**Mr. Speaker:** We are taking seven questions *ex dam*, and not one. I want to call at least two Members from each question to put their supplementaries. If I allow five from each question, then it will come to 25 supplementaries.

**Shri Chintamani Panigrahi:** May I know whether the Government has assessed the financial requirements for providing amenities to the Delhi Police and also for improving their service conditions; if so, may I know what is that estimate?

**Shri Vidya Charan Shukla:** That is what we are considering at present in consultation with the Ministry of Finance.

**Shri Nath Pai:** In his earlier reply the hon. Minister of State stated that the classes in jail are given according to certain rules which demand certain qualifications on the part of the prisoners, which was an extraordinary admission on the part of the spokesman of the Government which wants to eradicate classes. This is a Government which is dedicated to the perpetuation of classes, not only in services but even in jail. A criminal smuggler like Walcott is treated like a pampered child by the Government and a Mundhra gets A class in the jail of this Government.

**Mr. Speaker:** He should come to the supplementary now.

**Shri Nath Pai:** Sir, this is very important. Mr. Speaker, you must bear with me. I was in jail five years back when I was treated as a C class prisoner for five months. I never mentioned it because I never bring up personal complaints. Now they tell us that there are certain rules and regulations. These out-dated rules were made by a foreign, colonial power. Why do you want to perpetuate them. The machinery of police will be slow to bring to book or get over Dharam Teja; that machinery will be lax in the case of Mundhra.

**Mr. Speaker:** Why should Dharam Teja and others come in this supplementary?

**Shri Nath Pai:** If the question is not clear, the Government will not be able to answer it. That is why I am mentioning all this. The Government of India is responsible for the rules. May I know from Shri Chavan why he could not see to it that they are

released immediately? They have been punished, they have suffered and their families have suffered. Why could they not be released immediately? If the big law comes in the way, why do you not relax or change the outdated rules so that this can be done?

**Shri Vidya Charan Shukla:** This is a suggestion for action. We shall consider this.

**Shri Nath Pai:** This is not a suggestion. This is based on facts.

**श्री रामलोक चव्वा :** मंत्री महोदय ने दिल्ली पुलिस में जो असन्तोष था और स्ट्राइक हुई उस के लिए दो राजनीतिक दलों के ऊपर जिम्मेदारी बतलाई है। मैं जानना चाहता हूँ कि क्या पुलिस में पहले से ही तनखवाहों को लेकर और अन्य सुविधाओं को लेकर असन्तोष फैला हुआ नहीं था और खास तौर से बड़े पुलिस अफसरों के द्वारा उन के साथ खराब व्यवहार होता था और निजी काम लिया जाता था उस से यह असन्तोष और भी चल रहा था यहां तक कि जब गृह मंत्री महोदय ने पद भार सम्भाला और मंत्री महोदय की ज्ञान में एक पुलिस पेंडेड होने वाली थी तो आई० जी० महोदय जब वहां पर गये तो नारे बाजी हुई और जब यह असन्तोष पहले से था यह सारी चीजें था गयी थी और उस में किसी राजनीतिक दल का सबाल नहीं था तो मैं जानना चाहता हूँ कि पुलिस के असन्तोष को दूर करने के लिए मंत्रालय की ओर से कौन कौन से कदम उठाये गये हैं ?

**श्री निवासराम सुक्ल :** जो भी पुलिस की मांगें थीं...बुद उन की बेसफयर आदि के सम्बन्ध में उन के ऊपर सरकार की तरफ से काफी कदम उठाये गये हैं। अब के निवासराम सुक्ल के सम्बन्ध में उन के जते बर्दी आदि के सम्बन्ध में काफी कदम उठाये गये हैं...

**श्री रामलोक चव्वा :** काफी कदम उठाये गये हैं केवल ऐसी कदमों से काम नहीं

बनेगा अपितु बतलाया जाय कि कौन कौन से कदम उठाये गये हैं ?

**श्री विद्याचरण शुक्ल :** पहले तो पुलिस वालों की हाजिरी का सम्बन्ध में हम लोगों ने एक बहुत आवश्यक हाजिरी का कार्यक्रम लागू किया है जिसके अन्तर्गत 50 लाख रुपये खर्च करके उन के लिए निवास स्थान बनाये जा रहे हैं। यह जो हादसा हुआ उस के बहुत पहले से यह काम शुरू हो गया है। उस के बाद उन्हें रेनकोट देने की बात भी वह भी देने की शुरुआत की गयी। मोस्क्वेटो नेट्स भी देने की उनकी मांग पूरी की जा रही है। उन के साथ साथ जो बर्दी के सम्बन्ध में मांग थी वह भी उन की पूरी कर दी गई। मैं इस के बारे में पहले ही कह चुका हूँ कि यह जो हादसा हुआ उन ने इन मांगों का कोई सीधा सम्बन्ध नहीं था और पुलिस वालों की यह मांगें पहले से ही पूरी की जा रही थीं। उनके बेलफायर प्राइड की मांगों की पूर्ति के सम्बन्ध में काम पहले से ही ठीक से चल रहा था लेकिन बीच में कुछ लोगों ने आकर इधर उधर की बातें फैलाईं जिसके कि कारण यह हादसा पैदा आया और म्यूडक बगैरह हुई। (श्वबधान)

**Mr. Speaker:** Next question. Shri Kanwar Lal Gupta.

**Shri M. L. Sondhi rose—**

**Shri Krishna Kumar Chatterji:** On a point of order, Sir. If you look to rule 41, sub-rule (2)(iii) on page 20, you will find that in putting a question hon. Members should not bring in arguments. It says:

"It shall not contain arguments".

**Mr. Speaker:** Everybody knows it.

**Shri Krishna Kumar Chatterjee:** This rule is being violated in putting questions.

**Mr. Speaker:** That is my difficulty. Every hon. Member knows that, but 478(A1)LSD—2.

unfortunately everybody has got a preface before a question is put. Therefore, if every hon. Member helps me, it will be very good.

Next question. Shri Kanwar Lal Gupta.

**Shri Kanwar Lal Gupta:** Question No. 184.

**श्री भोगेन्द्र झा :** अध्यक्ष महोदय, प्रश्न संख्या 183 में मेरा नाम पहला था। मैंने उठ कर हल्सा नहीं मचाया। मुझे को प्रश्न पूछने का मौका मिलना चाहिये क्योंकि मैं हल्सा नहीं मचाता और न मचाना चाहता हूँ। मेरा नाम प्रश्न 182 में भी था और 183 में भी। 183 में पहला है। आप ने कहा था कि आप हर प्रश्न में दो तीन नाम बुलायेंगे और मैं बैठा रहा। अब मैं कवेश्वर करने के लिये खड़ा हूँ। पहले इस मामले को तय कीजिये।

**Mr. Speaker:** We have spent 50 minutes on these questions. I thought, the next question that I have called is a very important question.

**श्री भोगेन्द्र झा :** मैं चाहता हूँ कि यह मदन मछुआ बाजार न बने। मैं बार बार खड़ा नहीं होता हूँ। सिर्फ़ अब की बार खड़ा हुआ हूँ। मैंने जान बुझ कर हल्सा नहीं किया और खड़ा नहीं हुआ। आखिर इस के लिये कुछ नियम तो होना चाहिये। अगर एक एक नाम भी हर प्रश्न से बुचाने तो भी मेरा नाम आ जाता।

**Mr. Speaker:** I would request the hon. Member to resume his seat.

**श्री भोगेन्द्र झा :** अध्यक्ष महोदय, मैं खड़ा रहूँगा हल्सा करने वाला मैं नहीं हूँ। मैं केवल कायदे के सम्बन्ध में खड़ा हूँ।

**Mr. Speaker:** Maybe so; whatever it is, I will request the hon. Member to resume his seat. It is a very important question that I have called now. I thought, the whole House